GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

RAJYA SABHA UNSTARRED QUESTION NO. 905 TO BE ANSWERED ON 30TH JULY, 2024

FIXING THE RATES FOR AFFORDABLE MEDICAL TREATMENT IN PRIVATE HOSPITALS

905. SHRI A. D. SINGH:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Supreme Court has given orders to Government to take necessary measures for fixing the rates for affordable medical treatment in private hospitals across the country;
- (b) whether the Court has also directed to frame the concrete proposal of notifying such affordable treatment rates at private medical establishments in line with the rules under the Clinical Establishments (Registration and Regulations) Act 2010;
- (c) if so, the details thereof;
- (d) the steps taken in compliance with the Supreme Court orders; and
- (e) the time Government will take to fully comply with the direction of the Supreme Court?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PRATAPRAO JADHAV)

(a) to (e) The Hon'ble Supreme Court of India, *vide* its Order dated 27.02.2024, in the Writ Petition (Civil) No. 648 of 2020, titled "Veterans Forum for Transparency in Public Life *versus* Union of India", directed the Ministry of Health and Family Welfare (MoHFW) to hold a meeting with the State Governments / Union Territories for determining the rate of fee chargeable from patients. Subsequently, MoHFW convened a meeting on 19.03.2024, with the State Governments / Union Territories. The matter is *sub-judice* at present.
